BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 248/2024

IN THE MATTER OF:-

News item titled, "six vehicles used in illegal sand mining seized in Haryana's Nuh, appearing in the Hindustan Times dates 10.02.2024.

INDEX

Sr. No.	**Particulars**	**Pages**
1.	Report of District Magistrate, Nuh	1-6
2.	Copy of FIR No. 986/2024 as **Annexure-R/1**	7
3.	Copy of FIR No. 988/2024 as **Annexure-R/2**	8
4.	Copy of FIR No. 1004/2024 as **Annexure-R/3**	9-10
5.	Copy of FIR No. 1097/2024 as **Annexure-R/4**	11
6.	Copy of FIR No. 797/2024 as **Annexure-R/5**	12-13
7	Copy of FIR No. 794/2024 as **Annexure-R/6**	14-15
8	Abstract of above mentioned FIR in tabulated chart as **Annexure-R/7**.	16
9	Copy of Hon'ble NGT Order dated 02.05.2024 as **Annexure-R/8**.	17-21

District Magistrate, Nuh

Date: 04.07.2024

Place: Nuh

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 248/2024

IN THE MATTER OF:-

News item titled, "six vehicles used in illegal sand mining seized in Haryana's Nuh, appearing in the Hindustan Times dates 10.02.2024.

Reply of Sh. Dhirendra Khadgata, IAS, District Magistrate, Nuh (Respondent No.3).

Most Respectfully Showeth:-

1. That this Hon'ble Tribunal took cognizance of News item published in Hindustan Times dated 10.02.2024 entitled "Six vehicles used in illegal sand mining seized in Haryana's Nuh" and vide notice dated 02.03.2024, it has been put into notice about listing of present matter on 19.03.2024 for appearance of Noticees including the answering Noticee No.3.

2. That the news item dated 10.02.2024 was published under the head 'Six vehicles used in illegal sand mining seized in Haryana's Nuh'.

3. That the District Level Task Force Committee under the Chairmanship of Undersigned examines the issue of illegal mining instances and action taken by the departments concerned thereon. Meeting of the District level Task Force

is held once in a month to review the incidents of illegal mining and action taken thereon in this district.

4. That a special mining team has been deputed by the Superintendent of Police Nuh i.e. AVT staff Rojka Meo, Haryana State Enforcement Bureau which inspect the Aravalli range area jointly as well as separately and whenever any instances of illegal mining is found, action being initiated as per State Rule i.e. seizing of offending vehicles and lodging the FIR against the offenders. It is also pertinent to mention here that there is no organized/ commercial illegal mining in district Nuh.

5. That as per report received from Police Department, Nuh, drone mapping and use of CCTV cameras have been adopted in District Nuh by the Police Department. The steps taken by the Police Department in district Nuh to stop illegal mining and to catch vehicles involved in illegal mining are summarized as under:-

   i. Drone survey is being done once in a week and thereafter suspicious places are being physically verified by the police personnals.

   ii. 13 number of Police Nakas have been setup intra-district (7) and at inter-state boundary (6). At some Nakas, night vision CCTV Footage cameras are set up and images are being monitored at control room at SP Office, Nuh.

iii. Joint combing of Para-Military Force and the Haryana Police is being done to indentify the mining prone areas.

iv. A special 'Anti-Mining Staff' has been constituted which do patrolling day and night in illegal mining prone areas, Trenches has been digged on the approach path towards Aravalli range exposable to mining.

v. To create awareness in the community for protection of Aravalli Nuh Police holds tours to hills & session for students. Visit of students of 15 Sr. Secondary Schools have been organized with teachers of Geology, Botany and officials of Forest Department to aware the students about bio-diversity of Aravalli and create atmosphere at public at large to prevent illegal mining.

6. That in furtherance of efforts put by Police Department as mentioned above, during checking on 07.02.2023 and 08.02.2023, four cases were reported pertaining to transportation of mineral without e-ravanna. Vehicles involved were seized on same day. Subsequently, FIR was also registered in all four cases. Copy of four FIRs are annexed herewith as **ANNEXURE-R/1, ANNEXURE-R/2, ANNEXURE-R/3 and ANNEXURE-R/4**.

Other two instances mentioned in the news item pertains to transportation of mineral without e-ravanna noted on 17.01.2024 and transportation of mineral in excess of e-

ravanna noted on 24.01.2024. In both cases, vehicles were seized and FIR was registered. Copy of two FIRs are annexed herewith as **ANNEXURE-R/5 and ANNEXURE-R/6**.

7. That report dated 17.03.2024 was submitted by the answering respondent alongwith copy of six FIRSs. Said report was considered by this Hon'ble Tribunal on 19.03.2024. Present reply is being submitted in compliance of order dated 19.03.2024.

8. That as per information received from the Police, the current status of aforesaid six F.I.R.s is as under:

(i) In case of FIR No.986/2024, driver ran away leaving Tractor with trolley filled with 4 MT approx. ordinary clay, on spot. Vehicle was seized. Accused/Owner has been identified who got vehicle released on supardari from the Court of JMIC, Nuh. Challan has been prepared and same shall be submitted soon before concerned Court.

(ii) In case of FIR No.988/2024, driver ran away leaving Tractor with trolley filled with 4 MT approx. ordinary clay, on spot. Vehicle was seized. Accused/Owner has been identified who got vehicle released on supardari from the Court of JMIC, Nuh. Investigation is in progress.

(iii) In case of FIR No.1004/2024, HYWA filled with approx. 35 MT GSB mineral was seized. Accused/Owner got vehicle released on supardari

from the Court of JMIC, Nuh. Challan has been prepared and same shall be submitted soon before concerned Court.

(iv) In case of FIR No.1097/2024, HYWA filled with approx. 35.69 MT Stone mineral was seized. Accused/Owner has been identified who got vehicle released on supardari from the Court of JMIC, Nuh. Investigation is in process.

(v) In case of FIR No.797/2024, Dumper filled with approx. 23.50 MT Stone Dust was seized. Accused/Owner has been identified who got vehicle released on supardari from the Court of JMIC, Nuh. Challan has been prepared and same shall be submitted soon before concerned Court.

(vi) In case of FIR No.794/2024, driver ran away leaving HYWA filled with approx. 54 MT Stone against e-ravanna valid for 28.43 MT. The vehicle was seized. Accused/Owner has been identified who got vehicle released on supardari from the Court of JMIC, Nuh. Challan has been prepared and submitted before concerned Court.

Abstract of above mentioned information in tabulated chart is annexed as **ANNEXURE-R/7.**

9. That issue of illegal mining in three Aravali Districts i.e. Nuh, Faridabad and Gurugram is pending consideration before this Hon'ble Tribunal in OA No.362/2022 (Aravalli Bachao Citizens Movement Vs UoI & Ors.) filed through

counsel. This Hon'ble Tribunal while monitoring the mechanism to prevent illegal mining in these Aravali Districts at micro level, has passed latest order dated 02.05.2024 (**ANNEXURE-R/8**), wherein concerned departments have to file their respective reports.

10. That the District Administration, Nuh is committed to prevent & control the illegal mining / theft of mineral/illegal transportation of mineral with the help of Mining Department, Police department and Haryana State Enforcement Bureau.

District Magistrate, Nuh

Dated: 04/07/2024
Place: Nuh

265

Annexure R/1 7

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C)

1. District: Haryana State Enforcement Bureau PS.: HSEnB Police Station Gurugram Year : 2024

FIR No.: 986 Date of FIR : 29/02/2024 Time of FIR : 10:50 AM

2. Act(s) & Sections :

S.No.	Acts	Sections
1	Mines and Minerals (Development and Regulation) Act 1957	21(1),21(4)(A),379

3. Occurrence of Offence:

Day: Wednesday Date From: 07/02/2024 Date To: 07/02/2024

Time Period: Time From: 12:25 PM Time To: 12:25 PM

(b).Information received at P.S: Date : 29/02/2024 Time 10:50 AM

(c).General Diary Reference: Entry No.: 51 Time : 10:50 AM

4. Type of Information: Written

5. Place of Occurrence:

1 (a) Direction and distance from P.S.: South, 90 Beat No.:

(b) Address: , , गांव ठेकडा

6. Complainant/Information:

(a) Name: श्री शाहआलमदीन वरिष्ठ खनन रक्षक
(b) Rank:
(c) District: MEWAT
(d) Phone Number: 0
(e) Circle:
(f) Division:
(g) Sub-Division:
(h) Zone:
(i) Department: Mines & Geology

7. Details of known/Suspected/unknown accused with full particulars:

8. Fine Details:

Fine Type	Amount
----	300000

9. Reasons for delay in reporting by the complainant/informant: NO DELAY

10. Particular of Theft: MINING THEFT

11. Total Value of Property stolen(In Rs): 300000

12. First Information content:

सेवा में थाना प्रबन्धक हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम। यादि कमांक 1869 दिनांक 26-02-2024 विषय - ट्रैक्टर ट्राली नम्बर HR 27L- 5987 के चालक व मालिक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के आदेश दिनाक 23.04.2019 व दिनाक 19.02.2020 की उल्लघनां करने व खान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1), 21.4(A), 379 के तहत कानूनी कार्यवाही करने बारे।उपरोक्त विषय में आपको सूचित किया जाता है कि दिनाक 07.02.2024 को हरियाणा राज्य प्रर्वतन ब्यूरो से श्री चन्द्रपाल एस.आई. मय स्टाफ द्वारा ट्रैक्टर ट्राली नम्बर HR 27L- 5987 को गांव ठेकडा में पकड़ा जिसमें अवैध खनिज साधारण मिट्टी लगभग 4 मिट्रिक टन भरी हुई थी। उक्त वाहन का चालक वाहन को मौके पर छोड कर भाग गया। उक्त वाहन को निरीक्षण टीम द्वारा चौकी जयसिंहपुर में लाकर खड़ा किया गया व इस कार्यालय को सूचना दी गई। सूचना मिलने पर इस कार्यालय से श्री शाहआलमदीन वरिष्ठ खनन रक्षक ने खान एवम खनिज अधिनियम (D&R) 1957 की धारा 21 (4) व राज्य खनन नियम 2012 के उपनियम 102 व माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनाक 23.04.2019 व 19.02.2020 के अनुसार पृष्ठांकन कमाकं एस.पी.एल. नम्बर 1 दिनाकं 07.02.2024 को सीज करके चौकी जयसिंहपुर में अमानतन खड़ा किया गया ।माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के दिनाक 23.04.2019 व 19.02.2020 के आदेशानुसार उपरोक्त वाहन के मालिक व चालक से प्रर्यावरण क्षतिपूर्ति राशी 2,00,000/- खनिज की रायल्टी रु 14/- कीमत रु 42 जुर्माना राशी 10,000/- ई चालान के माध्यम से सरकारी खजाना में जमा करवानी थी जिसे अभी तक जमा नही करवाया हैं।आपसे अनुरोध है कि उपरोक्त वाहन मालिक व चालक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली में उपरोक्त आदेशों की उल्लघनां करने बारे व अवैध खनिज परिवहन करने बारे खान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1) व 21.4 (A). 379 IPC के तहत कानूनी कार्यवाही करके इस कार्यालय को अवगत करवाने का कष्ट करे । SD- शाहआलमदीन, वरिष्ठ खनन रक्षक ,खनन अधिकारी, खान एवम भूविज्ञान विभाग, नूहं । मोबाईल नं:-9416554747 | उपस्थिती थाना उपरोक्त पत्र:- कमांक 1869 दिनांक 26-02-2024 थाना पर प्राप्त होने पर अभियोग संख्या 986 दिनांक 29.02.2024, खान एवम खनिज(D&R) अधिनियम 1957 की धारा 21 (1) व 21.4 (A), 379 IPC थाना हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम अंकित करके प्रथम सूचना रिपोर्ट की नियमानुसार प्रतियाँ तैयार की गई जो डाक के माध्यम से उच्च-अधिकारियों व ईलाका मैजिस्ट्रेट साहब के पास भेजी जावेगी |अभियोग का आइन्दा अनुसंधान ASI Rajiv 280/JJR द्वारा अमल में लाया जाएगा। अभियोग के हालात से प्रबन्धक अफसर थाना को अवगत कराया गया । नोट यह अभियोग HC Azam Khan 410/PWL की हाजरी में दर्ज किया गया है।

13. Action Taken(Since the above information reveals commission of offence(s)u/s as mentioned at items No.2):

(i)Registered the case and took up the investigation OR

(ii) Directed(Name of the I.O): ASI Rajiv 280/JJR Rank: ASI

No.: 280/JJR

(iii) Refused investigation due to:

(iv) Transferred to P.S(Name):

F.I.R read over to the complainant/information,admitted to be correctly recorded and a copy given to the complainant/informaant,free of cost:

14.

Signature/Thumb Impression of the Complaintant/informant:

Signature of Officer
Name: HC AZAM KHAN 410/PWL
Rank: HC AZAM KHAN 410/PWL
No.

15. Date and Time of despatch to the court: 29/02/2024 10:50 AM

Annexure R/2 8

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C)

1. District: Haryana State Enforcement Bureau PS.: HSEnB Police Station Gurugram Year : 2024

FIR No.: 988 Date of FIR : 29/02/2024 Time of FIR : 11:10 AM

2. Act(s) & Sections :

S.No.	Acts	Sections
1	Mines and Minerals (Development and Regulation) Act 1957	21(1),21(4)(A),379

3. Occurrence of Offence:

Day: Wednesday Date From: 07/02/2024 Date To: 07/02/2024

Time Period: Time From: 12:00 PM Time To: 12:00 PM

(b).Information received at P.S: Date : 29/02/2024 Time 11:10 AM

(c).General Diary Reference: Entry No.: 53 Time : 11:10 AM

4. Type of Information: Written

5. Place of Occurrence:

1 (a) Direction and distance from P.S.: South, 70 Beat No.:

(b) Address: , , गांव चिलावली

6. Complainant/Information:

(a) Name: श्री शाहआलमदीन वरिष्ठ खनन रक्षक
(b) Rank:
(c) District: MEWAT
(d) Phone Number: 0
(e) Circle:
(f) Division:
(g) Sub-Division:
(h) Zone:
(i) Department: Mines & Geology

7. Details of known/Suspected/unknown accused with full particulars:

8. Fine Details:

Fine Type	Amount
----	300000

9. Reasons for delay in reporting by the complainant/informant: NO DELAY

10. Particular of Theft: MINING THEFT

11. Total Value of Property stolen(In Rs): 300000

12. First Information content:

सेवा में थाना प्रबन्धक हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम। यादि कमांक 1871 दिनांक 26-02-2024 विषय - ट्रैक्टर ट्राली नम्बर HR 27L-6199 के चालक व मालिक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के आदेश दिनाक 23.04.2019 व दिनाक 19.02.2020 की उल्लघनां करने व खान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1), 21.4(4), 379 के तहत कानूनी कार्यवाही करने बारे।उपरोक्त विषय में आपको सूचित किया जाता है कि दिनाक 07.02.2024 को हरियाणा राज्य प्रर्वतन ब्यूरो से श्री चन्द्रपाल एस.आई, मय स्टाफ द्वारा ट्रैक्टर ट्राली नम्बर HR 27L-6199 को गांव चिलावली में पकड़ा जिसमें अवैध खनिज साधारण मिट्टी लगभग 4 मिट्रिक टन भरी हुई थी। उक्त वाहन का चालक वाहन को मौके पर छोड कर भाग गया। उक्त वाहन को निरीक्षण टीम द्वारा चौकी जयसिंहपुर में लाकर खड़ा किया गया व इस कार्यालय को सूचना दी गई। सूचना मिलने पर इस कार्यालय से श्री शाहआलमदीन वरिष्ठ खनन रक्षक ने खान एवम खनिज अधिनियम (D&R) 1957 की धारा 21 (4) व राज्य खनन नियम 2012 के उपनियम 102 व माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनाक 23.04.2019 व 19.02.2020 के अनुसार पृष्ठांकन कमार्क एस.पी.एल. नम्बर 2 दिनाक 07.02.2024 को सीज करके चौकी जयसिंहपुर में अमानतन खड़ा किया गया ।माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के दिनाक 23.04.2019 व 19.02.2020 के आदेशानुसार उपरोक्त वाहन के मालिक व चालक से प्रर्यावरण क्षतिपूर्ति राशी 2,00,000/- खनिज की रायल्टी रु 14/- कीमत रु 42 जुर्माना राशी 10,000/- ई चालान के माध्यम से सरकारी खजाना में जमा करवानी थी जिसे अभी तक जमा नहीं करवाया है।आपसे अनुरोध है कि उपरोक्त वाहन मालिक व चालक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली में उपरोक्त आदेशों की उल्लघनां करने बारे व अवैध खनिज परिवहन करने बारे खान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1) व 21.4 (A), 379 IPC के तहत कानूनी कार्यवाही करके इस कार्यालय को अवगत करवाने का कष्ट करे । SD- शाहआलमदीन, वरिष्ठ खनन रक्षक ,खनन अधिकारी, खान एवम भूविज्ञान विभाग, नूहं । मोबाईल नं:-9416554747 | उपस्थिती थाना उपरोक्त पत्र:- कमांक 1871 दिनांक 26-02-2024 थाना पर प्राप्त होने पर अभियोग संख्या 988 दिनांक 29.02.2024, खान एवम खनिज(D&R) अधिनियम 1957 की धारा 21 (1) व 21.4 (A), 379 IPC थाना हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम अंकित करके प्रथम सूचना रिपोर्ट की नियमानुसार प्रतियाँ तैयार की गई जो डाक के माध्यम से उच्च-अधिकारियों व ईलाका मैजिस्ट्रेट साहब के पास भेजी जावेगी |अभियोग का आइन्दा अनुसंधान HC Vikas 422/RWR द्वारा अमल में लाया जाएगा। अभियोग के हालात से प्रबन्धक अफसर थाना को अवगत कराया गया । नोट यह अभियोग HC Azam Khan 410/PWL की हाजरी में दर्ज किया गया है।

13. Action Taken(Since the above information reveals commission of offence(s)u/s as mentioned at items No.2):

(i)Registered the case and took up the investigation OR

(ii) Directed(Name of the I.O): hcvikas Rank: HC
No.: 422/RWR

(iii) Refused investigation due to:

(iv) Transferred to P.S(Name):

F.I.R read over to the complainant/information,admitted to be correctly recorded and a copy given to the complainant/informaant,free of cost:

14.

Signature/Thumb Impression of the Complaintant/informant:

Signature of Officer
Name: HC AZAM KHAN 410/PWL
Rank: HC AZAM KHAN 410/PWL
No.

15. Date and Time of despatch to the court: 29/02/2024 11:10 AM

Annexure-R13 9

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C)

1. District: Haryana State Enforcement Bureau PS.: HSEnB Policc Station Gurugram Year : 2024

FIR No.: 1004 Datc of FIR : 01/03/2024 Time of FIR : 09:30 AM

2. Act(s) & Sections :

S.No.	Acts	Sections
1	Mines and Minerals (Development and Regulation) Act 1957	21(1),21(4)(A),379

3. Occurrence of Offence:

Day: Thursday Date From: 08/02/2024 Date To: 08/02/2024

Time Period: Time From: Time To:

(b).Information received at P.S: Date : 01/03/2024 Time 09:30 AM

(c).General Diary Reference: Entry No.: 23 Time : 09:30 AM

4. Type of Information: Written

5. Place of Occurrence:

1 (a) Direction and distance from P.S.: South, 70 Beat No.:

(b) Address: , , सोहना नूहं रोड नजदीक थाना रोजका मेव

6. Complainant/Information:

(a) Name: धर्मपाल वरिष्ठ खनन रक्षक
(b) Rank:
(c) District: MEWAT
(d) Phone Number: 0
(e) Circle:
(f) Division:
(g) Sub-Division:
(h) Zone:
(i) Department: Mines & Geology

7. Details of known/Suspected/unknown accused with full particulars:

Sr No. 1
Name : मुनफेद
Father's Name : फिरोजा
Age : 0
Caste :
Address : , निवासी गांव निमला राजस्थान, , , Rajasthan
Phone No. :
Passport No :
Passport Issuue date :
Meter No.:
Meter Holder Name :
Meter Reading :

8. Fine Details:

Fine Type	Amount
----	700000

9. Reasons for delay in reporting by the complainant/informant: NO DELAY

10. Particular of Theft: MINING THEFT

11. Total Value of Property stolen(In Rs): 700000

12. First Information content:

सेवा में थाना प्रबन्धक हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम। यादि कमांक 1895 दिनांक 01-03-2024 विषय हाईवा नम्बर RJ 05-GB-6804 के चालक व मालिक मुनफेद पुत्र फिरोजा निवासी गांव निमला राजस्थान के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के आदेश दिनाक 23.04.2019 व दिनाक 19.02.2020 की उल्लघनां करने व खान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1), 21.4 (A), 379 के तहत कानूनी कार्यवाही करने बारे।उपरोक्त विषय में आपको सूचित किया जाता है कि दिनाक 08.02.2024 को हरियाणा राज्य प्रर्वतन ब्यूरो से श्री सूरजमल थाना प्रबन्धक श्री कर्ण पी.एस.आई, श्री विजय एस.आई., श्री संदीप ए. एस.आई. श्री राजीव ए.एस.आई मय स्टाफ द्वारा हाईवा नम्बर RJ 05 GB- 6804 को सोहना नूहं रोड नजदीक थाना रोजका मेव से पकड़ा जिसमें अवैध खनिज (जी.एस.बी. गिट्टी) लगभग 35 मिट्रिक टन भरी हुई थी। उक्त वाहन को निरीक्षण टीम द्वारा थाना रोजका मेव में लाकर खड़ा किया गया व इस कार्यालय को सूचना दी गई। सूचना मिलने पर इस कार्यालय से श्री धर्मपाल वरिष्ठ खनन रक्षक ने खान एवम खनिज अधिनियम (D&R) 1957 की धारा 21 (4) व राज्य खनन नियम 2012 के उपनियम 102 व माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनाक 23.04.2019 व 19.02.2020 के अनुसार पृष्ठांकन कमाकं एस.पी.एल. नम्बर 2 दिनाक 08.02.2024 को सीज करके थाना रोजका मेव में अमानतन खड़ा किया गया। आपको यह भी सूचित किया जाता है कि उक्त वाहन का प्रथम बार दिनाक 09.07.2020 को व दूसरी बार दिनांक 04.04.2021 को सीज किया गया था जिसे माननीय न्यायालय श्री मोहित अग्रवाल ए.एस.जे.. नूहं द्वारा दिनाकं 12.10.2020 को प्रथम बार व दिनांक 31.05.2021 को दूसरी बार सुपरदारी पर छोडने के आदेश पारित किए गए थे। उक्त वाहन के सुपरदारी आदेश दिनाक 12.10.2020 के विरुद्ध माननीय उच्च न्यायालय पंजाब एण्ड हरियाणा चण्डीगढ में अपील विचाराधीन है। माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के दिनाकं 23.04.2019 व 19.02.2020 के आदेशानुसार उपरोक्त वाहन के मालिक व चालक से प्रर्यावरण क्षतिपूर्ति राशी (वाहन की शोरुम कीमत का 50 प्रतिशत) खनिज की रायल्टी रु 1750/- कीमत रु 12250/- जुर्माना राशी 25,000/- ई चालान के माध्यम से सरकारी खजाना में जमा करवानी थी जिसे अभी तक जमा नही करवाया है। आपसे अनुरोध है कि उपरोक्त वाहन मालिक व चालक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली में उपरोक्त आदेशों की उल्लघनां करने बारे व अवैध खनिज परिवहन करने बारे ज्ञान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1) व 21.4 (A), 379 IPC के तहत कानूनी कार्यवाही करके इस कार्यालय को अवगत करवाने का कष्ट करे ।नोटः वाहन की सिजिंग की मूल प्रति थाना रोजका मेव में दी गई है | SD धर्मपाल वरिष्ठ खनन रक्षक, खान एवम भूविज्ञान विभाग, नूहं | उपस्थिती थाना उपरोक्त पत्रः- कमांक 1895 दिनांक 01-03-2024 थाना पर प्राप्त होने पर अभियोग संख्या 1004 दिनांक 01.03.2024, खान एवम खनिज(D&R) अधिनियम 1957 की धारा 21 (1) व 21.4 (A), 379 IPC थाना हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम अंकित करके प्रथम सूचना रिपोर्ट की नियमानुसार प्रतियाँ तैयार की गई जो डाक के माध्यम से उच्च-अधिकारियों व ईलाका मैजिस्ट्रेट साहब के पास भेजी जावेगी |अभियोग का आइन्दा अनुसंधान ASI Rajiv 280/JJR द्वारा अमल में लाया जाएगा। अभियोग के हालात से प्रबन्धक अफसर थाना को अवगत कराया गया । नोट यह अभियोग ASI Sandeep 709/SPT की हाजरी में दर्ज किया गया है।

13. Action Taken(Since the above information reveals commission of offence(s)u/s as mentioned at items No.2):

(i)Registered the case and took up the investigation OR

(ii) Directed(Name of the I.O): ASI Rajiv 280/JJR Rank: ASI
No.: 280/JJR

(iii) Refused investigation due to:

(iv) Transferred to P.S(Name):

F.I.R read over to the complainant/information,admitted to be correctly recorded and a copy given to the complainant/informaant,free of cost:

14.

Signature/Thumb Impression of the Complaintant/informant:

Signature of Officer
Name: ASI SANDEEP 709/SPT
Rank: ASI SANDEEP 709/SPT

271

No.

15. Date and Time of despatch to the court: 01/03/2024 09:30 AM

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C)

1. District: Haryana State Enforcement Bureau PS.: HSEnB Police Station Gurugram Year : 2024

FIR No.: 1097 Date of FIR : 11/03/2024 Time of FIR : 12:55 PM

2. Act(s) & Sections :

S.No.	Acts	Sections
1	Mines and Minerals (Development and Regulation) Act 1957	21(1),21(4)(A),379

3. Occurrence of Offence:

Day: Thursday Date From: 08/02/2024 Date To: 08/02/2024

Time Period: Time From: 02:20 AM Time To: 02:20 AM

(b).Information received at P.S: Date : 11/03/2024 Time 12:55 PM

(c).General Diary Reference: Entry No.: 77 Time : 12:55 PM

4. Type of Information: Written

5. Place of Occurrence:

1 (a) Direction and distance from P.S.: South, 70 Beat No.:

(b) Address: , , नजदीक तिरंगा चौक नूहं

6. Complainant/Information:

(a) Name: धर्मपाल वरिष्ठ खनन रक्षक, खनन अधिकारी खान एवम भूवि

(b) Rank:

(c) District: MEWAT

(d) Phone Number: 9467618159

(e) Circle:

(f) Division:

(g) Sub-Division:

(h) Zone:

(i) Department: Mines & Geology

7. Details of known/Suspected/unknown accused with full particulars:

8. Fine Details:

Fine Type	Amount
----	700000

9. Reasons for delay in reporting by the complainant/informant: NO DELAY

10. Particular of Theft: MINING THEFT

11. Total Value of Property stolen(In Rs): 700000

12. First Information content:

सेवा में थाना प्रबन्धक हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम। यादि कमांक 1929 दिनांक 07-03-2024 विषय हाईवा नम्बर RJ 14-GP- 6925 के चालक व मालिक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के आदेश दिनाक 23.04.2019 व दिनाक 19.02.2020 की उल्लघनां करने व खान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1) 21.4(A), 379 के तहत कानूनी कार्यवाही करने बारे।उपरोक्त विषय में आपको सूचित किया जाता है कि दिनाक 08.02.2024 को हरियाणा राज्य प्रर्वतन ब्यूरो से श्री सूरजमल निरीक्षक श्री करण PSI, श्री विजय एस.आई. श्री राजीव ए.एस.आई. श्री संदीप ए.एस.आई व श्री विकास एच.सी. की निरीक्षण टीम ने उक्त हाईवा नम्बर RJ 14-GP- 6925 को

नजदीक तिरंगा चौक नूहं से चैकिगं के दौरान पकड़ा। उक्त वाहन में अवैध खनिज पत्थर (लगभग 65.69 मिट्रिक टन) भरा हुंआ था जिसका चालक ने कोई बिल नही दिखाया। उक्त वाहन का निरीक्षण टीम द्वारा कांटा नही करवाया गया। उक्त वाहन को निरीक्षण टीम द्वारा थाना सिटी नूहं में लाकर खड़ा किया गया व इसकी सूचना इस कार्यालय को दी गई। सूचना मिलने पर उक्त वाहन को इस कार्यालय से श्री धर्मपाल वरिष्ठ खनन रक्षक ने खान एवम खनिज अधिनियम (D&R) 1957 की धारा 21 (4) व राज्य खनन नियम 2012 के उपनियम 102 व माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनाक 23.04.2019 व 19.02.2020 के अनुसार पृष्ठांकन कमाकं एस.पी.एल. नम्बर 1 दिनाक 08.02.2024 को सीज करके थाना सिटी नूहं में अमानतन खड़ा किया गया। उपरोक्त वाहन को पहले भी दिनाक 27.06.2023 को सीज किया गया था जिसे माननीय न्यायलय श्री संदीप कुमार दुग्गल, ए.एस.जे. नूहं द्वारा दिनाकं 11.07. 2023 को जुर्माना राशी रु 1.18.400/- जमा करवाने उपरान्त सुपरदारी पर छोडने के आदेश दिए गए थे। माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के दिनाक 23.04.2019 व 19.02.2020 के आदेशानुसार उपरोक्त वाहन के मालिक व चालक से प्रर्यावरण क्षतिपूर्ति राशी (वाहन की शोरुम कीमत का 50 प्रतिशत). खनिज की रायल्टी रु 3285/- कीमत रु 22992/- जुर्माना राशी 15,000 /- ई चालान के माध्यम से सरकारी खजाना में जमा करवानी थी जिसे अभी तक जमा नही करवाया है।आपसे अनुरोध है कि उपरोक्त वाहन मालिक व चालक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली में उपरोक्त आदेशों की उल्लघनां करने बारे व अवैध खनिज परिवहन करने बारे खान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1) व 21.4 (A), 379 IPC के तहत कानूनी कार्यवाही करके इस कार्यालय को अवगत करवाने का कष्ट करे । SD धर्मपाल वरिष्ठ खनन रक्षक, खनन अधिकारी खान एवम भूविज्ञान विभाग, नूंह मोबाइल न. 9467618159 | उपस्थिती थाना उपरोक्त पत्र:- कमांक 1929 दिनांक 07-03-2024 थाना पर प्राप्त होने पर अभियोग संख्या 1097 दिनांक 11.03.2024, खान एवम खनिज(D&R) अधिनियम 1957 की धारा 21 (1) व 21.4 (A), 379 IPC थाना हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम अंकित करके प्रथम सूचना रिपोर्ट की नियमानुसार प्रतियाँ तैयार की गई जो डाक के माध्यम से उच्च-अधिकारियों व ईलाका मैजिस्ट्रेट साहब के पास भेजी जावेगी | अभियोग का आइन्दा अनुसंधान HC Bharat 83/RWR द्वारा अमल में लाया जाएगा। अभियोग के हालात से प्रबन्धक अफसर थाना को अवगत कराया गया । नोट यह अभियोग HC Rajiv 2871/FBD की हाजरी में दर्ज किया गया है।

13. Action Taken(Since the above information reveals commission of offence(s)u/s as mentioned at items No.2):

(i)Registered the case and took up the investigation OR

(ii) Directed(Name of the I.O): HC BHARAT SHARMA Rank: HC
No.: 83/RWR

(iii) Refused investigation due to:

(iv) Transferred to P.S(Name):

F.I.R read over to the complainant/information,admitted to be correctly recorded and a copy given to the complainant/informaant,free of cost:

14.

Signature/Thumb Impression of the Complaintant/informant:

Signature of Officer
Name: HC RAJIV 2871/FBD
Rank: HC RAJIV 2871/FBD
No.

15. Date and Time of despatch to the court: 11/03/2024 12:55 PM

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C)

1. District: Haryana State Enforcement Bureau | PS.: HSEnB Police Station Gurugram | Year : 2024

FIR No.: 797 | Date of FIR : 21/02/2024 | Time of FIR : 08:50 AM

2. Act(s) & Sections :

S.No.	Acts	Sections
1	Mines and Minerals (Development and Regulation) Act 1957	21(1),21(4)(A),379

3. Occurrence of Offence:

Day: Wednesday | Date From: 17/01/2024 | Date To: 17/01/2024

Time Period: | Time From: | Time To:

(b).Information received at P.S: | Date : 21/02/2024 | Time 08:40 AM

(c).General Diary Reference: | Entry No.: 16 | Time : 08:50 AM

4. Type of Information: Written

5. Place of Occurrence:

1 (a) Direction and distance from P.S.: South, 40 Beat No.:

(b) Address: , , तावडू

6. Complainant/Information:

(a)	Name:	शाहआलमदीन वरिष्ठ खनन रक्षक,खान एवम भूविज्ञान विभाग
(b)	Rank:	
(c)	District:	MEWAT
(d)	Phone Number:	
(e)	Circle:	
(f)	Division:	
(g)	Sub-Division:	
(h)	Zone:	
(i)	Department:	Mines & Geology

7. Details of known/Suspected/unknown accused with full particulars:

8. Fine Details:

Fine Type	Amount
----	

9. Reasons for delay in reporting by the complainant/informant: NO DELAY

10. Particular of Theft: MINING THEFT

11. Total Value of Property stolen(In Rs):

12. First Information content:

सेवा में थाना प्रबन्धक हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम। यादि कमांक 1815 दिनांक 20-02-2024 विषय - डम्पर नम्बर HR 55AK- 2588 के चालक व मालिक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के आदेश दिनाक 23.04.2019 व दिनाक 19.02.2020 की उल्लघनां करने व खान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1), 21.4(1), 379 के तहत कानूनी कार्यवाही करने बारे। आपको सूचित किया जाता है कि दिनाक 17.01.2024 को हरियाणा राज्य प्रर्वतन ब्यूरो से श्री करण सिंह पी.एस.आई. श्री संदीप ए.एस.आई. 5/94 HAP, श्री भारत HC 83 /RWR व श्री विकास HC 422/RWR से सूचना प्राप्त हुई कि डम्पर नम्बर HR 55AK- 2588 जिसमें स्टोन डस्ट (23.50 मिट्रिक टन) भरी हुई थी को रोड साईड चैकिगं के दौरान तावडू में रुकवाया व चालक से वाहन में भरे खनिज का बिल मांगा तो चालक ने कोई बिल नही दिखाया। निरीक्षण टीम द्वारा उक्त वाहन का चांदना कम्पयूटराईजड धर्म कांटा तावडू नूह रोड पर कांटा करवाया तो उक्त वाहन में लगभग 23.50 मिट्रिक टन (वाहन सहित) अवैध खनिज पाया गया। उक्त वाहन को टीम द्वारा थाना सिटी तावडू में लाकर खड़ा किया गया व इस कार्यालय को सूचना दी गई। सूचना मिलने पर खनन विभाग से श्री मानप्रताप सिंह खनन निरीक्षक ने उक्त वाहन को खान एवम खनिज अधिनियम (D&R) 1957 की धारा 21 (4) व राज्य खनन नियम 2012 के उपनियम 102 व माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनाक 23.04.2019 व 19.02.2020 (प्रति संलग्न) के अनुसार पृष्ठांकन कमाकं एस.पी.एल. नम्बर 2 दिनाक 17.01.2024 को सीज करके थाना सिटी तावडू में अमानतन खड़ा किया। उक्त वाहन का चालक वाहन को सीज करत समय मौके पर मौजूद नही था।माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के दिनाक 23.04.2019 व 19.02.2020 के आदेशानुसार उपरोक्त वाहन के मालिक व चालक से प्रर्यावरण क्षतिपूर्ति राशी 4,00,000/- खनिज की रायल्टी रु 1175/-, कीमत रु 8225/- व जुर्माना राशी 10,000/- ई चालान के माध्यम से सरकारी खजाना में जमा करवानी थी जिसे अभी तक जमा नही करवाया हैं।आपसे अनुरोध है कि उपरोक्त वाहन मालिक व चालक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली में उपरोक्त आदेशों की उल्लघनां करने बारे व अवैध खनिज परिवहन करने बारे खान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1) व 21.4(A). 379 IPC के तहत कानूनी कार्यवाही करके इस कार्यालय को अवगत करवाने का कष्ट करे ।संलगन :- मूल सींजिग, कांटा पर्वी व छाया चित्र की प्रतिया।SD श्री शाहआलमदीन वरिष्ठ खनन रक्षक, खान एवम भूविज्ञान विभाग, नूहं । उपस्थिती थाना उपरोक्त पत्र:- कमांक 1815 दिनांक 20.02.2024 थाना पर प्राप्त होने पर अभियोग संख्या 797 दिनांक 21.02.2024, खान एवम खनिज(D&R) अधिनियम 1957 की धारा 21 (1) व 21.4 (A), 379 IPC थाना हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम अंकित करके प्रथम सूचना रिपोर्ट की नियमानुसार प्रतियाँ तैयार की गई जो डाक के माध्यम से उच्च-अधिकारियों व ईलाका मैजिस्ट्रेट साहब के पास भेजी जावेगी |अभियोग का आइन्दा अनुसंधान HC Rakesh 181/NUH द्वारा अमल में लाया जाएगा। अभियोग के हालात से प्रबन्धक अफसर थाना को अवगत कराया गया । नोट यह अभियोग ASI KRISHAN 257/GGM की हाजरी में दर्ज किया गया है।

13. Action Taken(Since the above information reveals commission of offence(s)u/s as mentioned at items No.2):

(i)Registered the case and took up the investigation OR 276

(ii) Directed(Name of the I.O): Rakesh Rank: HC

No.: 181/NUH

(iii) Refused investigation due to:

(iv) Transferred to P.S(Name):

F.I.R read over to the complainant/information,admitted to be correctly recorded and a copy given to the complainant/informaant,free of cost:

14.

Signature/Thumb Impression of the Complaintant/informant:

Signature of Officer
Name: ASI KRISHAN 257/GGM
Rank: ASI KRISHAN 257/GGM
No.

15. Date and Time of despatch to the court: 21/02/2024

277

Annexure R/6 14

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C)

1. District: Haryana State Enforcement Bureau | PS.: HSEnB Police Station Gurugram | Year : 2024

FIR No.: 794 | Date of FIR : 21/02/2024 | Time of FIR : 08:35 AM

2. Act(s) & Sections :

S.No.	Acts	Sections
1	Mines and Minerals (Development and Regulation) Act 1957	21(1),21(4)(A),379

3. Occurrence of Offence:

Day: Wednesday | Date From: 24/01/2024 | Date To: 24/01/2024

Time Period: | Time From: | Time To:

(b).Information received at P.S: | Date : 21/02/2024 | Time 08:20 AM

(c).General Diary Reference: | Entry No.: 13 | Time : 08:35 AM

4. Type of Information: Written

5. Place of Occurrence:

1 (a) Direction and distance from P.S.: South, Beat No.:

(b) Address: , , गांव रवाली

6. Complainant/Information:

(a)	Name:	शाहआलमदीन, वरिष्ठ खनन रक्षक, खनन अधिकारी, खान एवम
(b)	Rank:	
(c)	District:	MEWAT
(d)	Phone Number:	
(e)	Circle:	
(f)	Division:	
(g)	Sub-Division:	
(h)	Zone:	
(i)	Department:	Mines & Geology

7. Details of known/Suspected/unknown accused with full particulars:

8. Fine Details:

Fine Type	Amount
----	

9. Reasons for delay in reporting by the complainant/informant: NO DELAY

10. Particular of Theft: MINING THEFT

11. Total Value of Property stolen(In Rs):

12. First Information content:

सेवा में थाना प्रबन्धक हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम। यादि कमांक 1812 दिनांक 20-02-2024 विषय - हाईवा नम्बर RJ 40 GA- 6164 के चालक व मालिक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के आदेश दिनाक 23.04.2019 व दिनाक 19.02.2020 की उल्लघनां करने व खान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1), 21.4(A), 379 के तहत कानूनी कार्यवाही करने बारे।उपरोक्त विषय में आपको सूचित किया जाता है कि दिनाक 24.01.2024 को हरियाणा राज्य प्रर्वतन ब्यूरो से श्री विजय एस.आई. 179/HAP, श्री राकेश HC 181/ Nuh, श्री विकास HC 422/RWR, श्री धीरज EHC व श्री भूपेन्द्र EHC द्वारा हाईवा नम्बर RJ 40 GA- 6164 को गांव रवाली में पकड़ा जिसमें पत्थर (लगभग 54 मिट्रिक टन) भरा हुआ था। उक्त वाहन का चालक वाहन को मौका पर छोड़कर भाग गया। उक्त वाहन के पास ई-रवन्ना नम्बर SPVV1071153528 दिनांक 24.01.2024 को खनिज पत्थर लगभग 28. 43 मिट्रिक टन के लिए जारी किया गया था। निरीक्षण टीम द्वारा उपरोक्त वाहन का खण्डेलवाल धर्म कांटा फिरोजपुर झिरका पर कोटा करवाया गया जिसके अनुसार उक्त वाहन में खनिज की कुल मात्रा 54 मिट्रिक टन पाई गई। उक्त वाहन में उपरोक्त ई-रवन्ना में दर्शाई गई खनिज की कुल मात्रा से 25.38 मिट्रिक टन अधिक अवैध खनिज पाया गया। उक्त वाहन को निरीक्षण टीम द्वारा थाना फिरोजपुर झिरका में लाकर खड़ा किया गया व इस कार्यालय को सूचना दी गई सूचना मिलने पर इस कार्यालय से श्री शाहआलमदीन वरिष्ठ खनन रक्षक ने खान एवम खनिज अधिनियम (D&R) 1957 की धारा 21 (4) व राज्य खनन नियम 2012 के उपनियम 102 व माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनाक 23.04.2019 व 19.02.2020 के अनुसार पृष्ठांकन कमाकं एस.पी.एल. नम्बर 3 दिनाक 24.01.2024 को सीज करके थाना फिरोजपुर झिरका में अमानतन खड़ा किया गया ।माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के दिनाक 23.04.2019 व 19.02.2020 के आदेशानुसार उपरोक्त वाहन के मालिक व चालक से प्रर्यावरण क्षतिपूर्ति राशी 4,00,000/- खनिज की रायल्टी रु 2700/- कीमत रु 18900/- व जुर्माना राशी 10,000/- ई चालान के माध्यम से सरकारी खजाना में जमा करवानी थी जिसे अभी तक जमा नहीं करवाया है।आपसे अनुरोध है कि उपरोक्त वाहन मालिक व चालक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली में उपरोक्त आदेशों की उल्लघनां करने बारे व अवैध खनिज परिवहन करने बारे खान एवम खनिज (D&R) अधिनियम 1957 की धारा 21 (1) व 21.4 (A), 379 IPC के तहत कानूनी कार्यवाही करके इस कार्यालय को अवगत करवाने का कष्ट करे ।कार्यालय :- शाहआलमदीन, वरिष्ठ खनन रक्षक, खनन अधिकारी, खान एवम भूविज्ञान विभाग, नूह । मोबाईल नं:-9416554747 ।SD श्री शाहआलमदीन वरिष्ठ खनन रक्षक, खान एवम भूविज्ञान विभाग, नूहं । उपस्थिती थाना उपरोक्त पत्र:- कमांक 1812 दिनांक 20.02.2024 थाना पर प्राप्त होने पर अभियोग संख्या 794 दिनांक 21.02.2024, खान एवम खनिज(D&R) अधिनियम 1957 की धारा 21 (1) व 21.4 (A), 379 IPC थाना हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम अंकित करके प्रथम सूचना रिपोर्ट की नियमानुसार प्रतियाँ तैयार की गई जो डाक के माध्यम से उच्च-अधिकारियों व ईलाका मैजिस्ट्रेट साहब के पास भेजी जावेगी |अभियोग का आइन्दा अनुसंधान HC Bharat 83/RWR द्वारा अमल में लाया जाएगा। अभियोग के हालात से प्रबन्धक अफसर थाना को अवगत कराया गया । नोट यह अभियोग ASI KRISHAN 257/GGM की हाजरी में दर्ज किया गया है।

15

13. Action Taken(Since the above information reveals commission of offence(s)u/s as mentioned at Items No.2):

(i) Registered the case and took up the investigation OR

(ii) Directed(Name of the I.O): HC BHARAT SHARMA Rank: HC

No.: 83/RWR

(iii) Refused investigation due to:

(iv) Transferred to P.S(Name):

F.I.R read over to the complainant/information,admitted to be correctly recorded and a copy given to the complainant/informaant,free of cost:

14.

Signature/Thumb Impression of the Complaintant/informant:

Signature of Officer
Name: ASI KRISHAN 257/GGM
Rank: ASI KRISHAN 257/GGM
No.

15. Date and Time of despatch to the court: 21/02/2024

SR. NO	FIR No.	Vehicle Siezed	U/s	Accused / Owner Name	Remarks/Case status
1	986	ट्रैक्टर ट्राली न HR-27L-5987 मय साधारण मिट्टी	379 IPC, 21(1), 21(4)(A) MINING ACT	असरु पुत्र दीनू निवासी गांव बीबीपुर थाना सदर नूंह	मुकदमा हजा में दिनांक 10.05.2024 को चालान तैयार किया जा चुका है। जिसे शीघ्र ही समायत हेतू माननीय न्यायालय में दिया जाएगा।
2	988	ट्रैक्टर ट्राली न HR-27L-6199 मय रेत	379 IPC, 21(1), 21(4)(A) MINING ACT	हासम पुत्र सुरजीत निवासी बिबीपुर थाना सदर जिला नूंह	मुकदमा हजा में नक्शा मौका घटनास्थल का निरक्षण किया गया व मुकदमा हजा से संबंधित कागजात लेने के लिए संबंधित कार्यालय में पत्राचार किया जा चुका है । ट्रैक्टर ट्राली न HR-27L-6199 मय रेत को दिनांक 05.03.2024 को कब्जा पुलिस में लिया गया वा आरोपी हासन उपरोक्त को दिनांक 05.03.2024 को शामिल अनुसन्धान किया गया । अभियोग में अनुसन्धान जारी है ।
3	1004	हाईवा नम्बर RJ 05-GB-6804 मय जी.एस.बी. गिट्टी	379 IPC, 21(1), 21(4)(A) MINING ACT	मुनफेद पुत्र पिरोजा निवासी नीमला नजदीक ईदगाही वाली मस्जिद भरतपुर राजस्थान	मुकदमा हजा में दिनांक 10.05.2024 को चालान तैयार किया जा चुका है। जिसे शीघ्र ही समायत हेतू माननीय न्यायालय में दिया जाएगा।
4	1097	हाईवा नम्बर RJ 14-GP-6925 मय स्टोन	379 IPC, 21(1), 21(4)(A) MINING ACT	समसाद हुसेन पुत्र ईलियास निवासी आई टी आई कालोनी वार्ड न. 9 सोहना थाना सिटी जिला गुरुग्राम ।	हाईवा नम्बर RJ 14-GP- 6925 मय स्टोन को कब्जा पुलिस में लिया गया वा आरोपी को गिरफतार किया जा चूका है तथा शामिल अनुसन्धान किया गया । अभियोग में अनुसन्धान जारी है ।
5	797	हाईवा न. HR55AK2588 मय स्टोन डस्ट	379 IPC, 21(1), 21(4)(A) MINING ACT	ताहिर खान पुत्र माजिद खान निवासी सिल्खोड़ थाना सदर ताउडू जिला नूहं	मुकदमा हजा में दिनांक 13.06.2024 को चालान तैयार किया जा चुका है। जिसे शीघ्र ही समायत हेतू माननीय न्यायालय में दिया जाएगा।
6	794	हाईवा न. RJ 40 GA 6164 मय स्टोन	379 IPC, 21(1), 21(4)(A) MINING ACT	सहरुन पुत्र लखपत निवासी बाघोर थाना तिजारा जिला अलवर राजस्थान	PC - 16.05.2024

Annexure-R/8 17

Item No.2 (Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(Through Physical Hearing with Hybrid VC Option)

Original Application No.362/2022

Aravalli Bachao Citizens Movement — Applicant

Versus

Union of India & Ors. — Respondents

Date of hearing: 02.05.2024

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Rahul Chaudhary and Ms. Itisha Awasthi Advocate for the Applicant.

Respondents: Mr. Rahul Khurana Advocate for Respondents No.1 to 6.

Mr. Vikrant Panchanda Advocate for CPCB (through VC).

Mr. Abhishek Jorwal, IPS, DCP (HQ), Faridabad Haryana (through VC).

Ms. Madhvi Gupta, State Mining Officer (through VC).

Mr. Niranjan, MO, Faridabad and Mr. Kuldeep Singh, SEE, HSPCB.

Application has been filed under sections 14 and 15 of the National Green Tribunal Act, 2010.

Sections14 and 15 of the National Green Tribunal Act, 2010 for issuance of directions to respondents no.2 to 6 to take steps to stop illegal stone and sand mining, undertake restoration activities, take strict action against defaulting officials and constitute an independent Aravalli Protection Authority for protection of the entire Aravalli range from further degradation.

2. Vide order dated 23.05.2022, this Tribunal constituted a Joint Committee with direction to submit factual and action taken report within three months, ordered issuance of notices to respondents and directed the DGP, Haryana and the Director, Mines and Geology, Haryana to provide relevant information regarding action taken on illegal mining complaints.

3. The matter has been heard by this Tribunal on number of dates and directions have been issued from time to time. In the course of hearing reports of the Joint Committee and reports on behalf of the DGP, Haryana; the Director, Mines and Geology, Haryana and the Principal Chief Conservator of Forests (HoFF), Government of Haryana were filed.

4. Vide order dated 11.12.2023 this Tribunal constituted Committee headed by Additional Chief Secretary/Principal Secretary, Environment, Forest and wildlife Department, Haryana and directed the Committee to meet periodically with such intervals as may be considered appropriate with at least one meeting every quarter and look into all relevant aspects of enforcement and monitoring to prevent

reports/recommendations made by the Committee were ordered to be uploaded by the Department of Mining and Geology on its website.

5. Vide order dated 22.03.2024 reports in terms of previous orders and aspects highlighted therein were ordered to be filed. It was also thereby directed that in view of order dated 11.12.2023 only vehicles fitted with GPS be allowed to carry minor minerals for supplying the same to the stone crushers/screening plants in all the three Districts-Faridabad, Gurugram and Nuh w.e.f. 15.04.2024 and any vehicle not fitted with GPS carrying minor minerals be seized by the Police.

6. In compliance thereof Action Taken Report has been filed by Mr. Pardeep Kumar, Secretary to Haryana Government, Environment, Forest and Wildlife Department. The relevant part of the report reads as under:

"1. The Hon'ble NGT vide order dated 22.03.2024 in the matter of OA No. 362/2022 titled as Aravalli Bachao Citizens Movement vs Union of India & Ors has directed as under:

"2. We find above said report to be materially deficient as no action has yet been taken for imposition of environmental compensation on persons found to have carried out illegal mining.

3. Further in the report there is no mention regarding holding of any meeting of the Joint Committee constituted by this Tribunal vide para 24 of its order dated 11.12.2023.

4. In SOP reference has been made to Rule 104 of the Haryana Minor Mineral Concession, Stocking and Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 which exempts registration of FIRs on First and Second offence. Question of the same being ultra-virus the constitution/the parent Act and violative of the directions issued by the Hon'ble Supreme Court and this Tribunal needs to be examined.

failure to deposit EC after six months."

2. That in compliance to direction no. 2 of Hon'ble National Green Tribunal, Department of Mines & Geology is imposing environmental compensation on the vehicles found engaged in transportation of illegal mined mater compliance of order dated 19.2.2020 of Hon'ble National Green Tribunal in MA no. 16/2020 in OA no. 44/2016. The details of the environmental compensation imposed on the person/agency transporting illegal mined material, which is annexed as per ***Annexure R-1.***

Further, Department of Environment & Climate Change, Govt. of Haryana, has issued orders vide Memo no. 16/10/2022-Env dated 27.06.2022 for adopting approach II mentioned in OA no, 360 of 2015 for imposing environmental compensation on illegal mining and nominated Haryana State Pollution Control Board (HSPCB) as nodal agency for formulation for projects, maintaining the accounts, releasing of funds (after approval of Govt.) and supervise expenditure by line department/implementing agencies (copy of order dated 27.6.2022 is enclosed as per ***Annexure R-II).***

3. That in compliance to direction no.3 i.e holding the meeting of the Joint Committee, constituted by the Hon'ble National Green Tribunal vide para no. 24 of order dated 11.12.2023, it was submitted that two meetings of the Joint Committee have been held on 4.1.2024 and 16.2.2024 and the minutes of these meetings are annexed as per ***Annexures R-III & R-IV.***

4. That in compliance to direction no. 4, wherein, there is mention of rule 104 of the Haryana Minor Mineral Concession, Stocking and Transportation of Mineral and Prevention of Illegal Mining Rules, 2012 in SOP, in which the action regarding registration of FIR and handing over all such tools, equipments, vehicles or any other thing used for such un-authorized operation has been mentioned to be taken for causing an offence by a person for the third time or more. Whereas, Hon'ble National Green Tribunal in its order dated 22.3.2024 has observed that the same is belong ultra-virus the constitution/the parent Act and violative of the directions issued by the Hon'ble Supreme Court and Hon'ble Tribunal and it has been directed to examine the same.
Mining Department, Govt. of Haryana has examined the Hon'ble National Green Tribunal order dated 26.2.2021 in OA no. 360 of 2015 in the matter of National Green Tribunal Bar Association Vs Virender Singh (State of Gujrat), wherein, Hon'ble National Green Tribunal in para no. 9.6 has directed to take action against illegal excavation and transportation of minor minerals to achieve deterrence against illegal business, which is mentioned as under:
"The action should be taken under all legal options available simultaneously. Thus, after identifying the case of illegal excavation, storage and/or transport of minor minerals

income and under the Central Goods and Services Act, 2017 for nonpayment of GST. (Earlier this was done under the state act pertaining to Value Added Tax/Sales Tax). Habitual offenders should also be taken up under local state laws for experiment and/or preventive action. It is clarified that as per law, it is possible to take all actions under various laws simultaneously for one offence. What is prohibited in law is an action under the same law for the same act more than once".

It is mentioned here that the Haryana Minor Mineral Concession, Stocking and Transportation of Mineral and Prevention of Illegal Mining Rules, 2012 have been framed by Govt. of Haryana through Department of Mines and Geology, wherein, as per rule,104 of said rules, the action regarding registration of FIR and handing over all such tools, equipments, vehicles or any other thing used for such un-authorized operation has been mentioned to be taken for causing an offence by a person for the third time or more. Therefore, in view of order dated 26.2.2021 of the Hon'ble National Green Tribunal in OA no. 360 of 2015 in the matter of National Green Tribunal Bar Association Vs Virender Singh (State of Gujrat). The Department of Mines & Geology may revisit the rule 104 of Haryana Minor Mineral Concession, Stocking and Transportation of Mineral and Prevention of Illegal Mining Rules, 2012 and take up the matter with the Government.

5. That in compliance of direction no.5, of the Hon'ble National Green Tribunal with regard to SOP prepared by the HSPCB, it is submitted that environmental compensation on illegal mining is imposed in view of the directions of Hon'ble National Green Tribunal in its order dated 26.2.2021 in OA no. 360 of 2015. However, as a deterrence, after the expiry of 30 days of its issuing the directions for depositing Environmental Compensation amount by the project proponent/person involved in illegal mining, the concerned Deputy Commissioner shall recover the environmental compensation amount in accordance with the provisions of the Haryana Land Revenue Act, 1969 or any other similar Act for the time being enforce. The copy of amended SOP is annexed as per ***Annexure R- V.***

6. That in compliance to the direction of the Hon'ble National Green Tribunal as mentioned in para .no. 12, Department of Mines & Geology has submitted that vehicles only fitted with GPS are allowed to carry minor minerals for supplying the same to the stone crushers/screening plants in all the three Districts Faridabad, Gurugram and Nuh and an office order in this regard has been issued to all the concerned. A copy of said order is annexed as per ***Annexure R-VI."***

Mr. Mukul Kumar (IAS), Director Mines and Geology, Department of Haryana submitted that a Control Room has been setup in office of Dept. of Mines & Geology at Faridabad. Toll Free number 1800-180-5530 has been issued for receiving the complaint of illegal mining in Aravalli Range in District Faridabad, Gurugram and Nuh. Information about this number has been circulated through leading Newspapers dated 11.03.2023 i.e. Times of India, Hindustan Times, Dainik Jagran and Dainik Bhaskar. The email id of Control Room aravalibachaoggn@gmail.com has also been created and published in newspapers. Details of the Toll Free Number and Email id have been affixed on the Notice Board of office of Deputy Commissioner as well Mining Officer of these three Districts. The web-portal required for the same was in the process of development. In the course of hearing on 28.04.2023 learned Counsel for the applicant submitted that helpline or email id are not functional. On making of telephone call on the helpline number through one of the officials, we found that the number was functioning and the complaints were being received on the same. Efforts were made to send an email on the email id given which bounced back. This Tribunal directed vide order dated 11.12.2023 that the helpline, email id and web-portal for making complaints regarding illegal mining and transportation be made functional by the Department of Mining and Geology within two months from the date of receipt of a copy of this order. Facility of uploading photographs and videos with complaints be provided on the web portal. All relevant details regarding information given/complaints made and action taken on the same be uploaded on the website of the

income and under the Central Goods and Services Act, 2017 for nonpayment of GST. (Earlier this was done under the state act pertaining to Value Added Tax/Sales Tax). Habitual offenders should also be taken up under local state laws for experiment and/or preventive action. It is clarified that as per law, it is possible to take all actions under various laws simultaneously for one offence. What is prohibited in law is an action under the same law for the same act more than once".

It is mentioned here that the Haryana Minor Mineral Concession, Stocking and Transportation of Mineral and Prevention of Illegal Mining Rules, 2012 have been framed by Govt. of Haryana through Department of Mines and Geology, wherein, as per rule,104 of said rules, the action regarding registration of FIR and handing over all such tools, equipments, vehicles or any other thing used for such un-authorized operation has been mentioned to be taken for causing an offence by a person for the third time or more. Therefore, in view of order dated 26.2.2021 of the Hon'ble National Green Tribunal in OA no. 360 of 2015 in the matter of National Green Tribunal Bar Association Vs Virender Singh (State of Gujrat). The Department of Mines & Geology may revisit the rule 104 of Haryana Minor Mineral Concession, Stocking and Transportation of Mineral and Prevention of Illegal Mining Rules, 2012 and take up the matter with the Government.

5. That in compliance of direction no.5, of the Hon'ble National Green Tribunal with regard to SOP prepared by the HSPCB, it is submitted that environmental compensation on illegal mining is imposed in view of the directions of Hon'ble National Green Tribunal in its order dated 26.2.2021 in OA no. 360 of 2015. However, as a deterrence, after the expiry of 30 days of its issuing the directions for depositing Environmental Compensation amount by the project proponent/person involved in illegal mining, the concerned Deputy Commissioner shall recover the environmental compensation amount in accordance with the provisions of the Haryana Land Revenue Act, 1969 or any other similar Act for the time being enforce. The copy of amended SOP is annexed as per ***Annexure R- V.***

6. That in compliance to the direction of the Hon'ble National Green Tribunal as mentioned in para .no. 12, Department of Mines & Geology has submitted that vehicles only fitted with GPS are allowed to carry minor minerals for supplying the same to the stone crushers/screening plants in all the three Districts Faridabad, Gurugram and Nuh and an office order in this regard has been issued to all the concerned. A copy of said order is annexed as per ***Annexure R-VI."***

portal functional. There was a mistake in mentioning correct email id which was mentioned in our order as 'aravalibachaoggn@gmail.com' whereas the correct email id is 'aravalibachaofgn@gmail.com'. Helpline and email are now functional but it seems that prompt action is not taken on receipt of complaints on the helpline and through email. In the course of hearing information was obtained from helpline and it transpired that four complaints were received alleging illegal mining in Faridabad which are stated to be unsubstantiated. When joined by teleconferencing one of the complainant stated that he was not contacted and video-graphic evidence available with him was not taken from him. In course of hearing we made efforts to ascertain as to whether information regarding complaints received and action taken on the same has been documented or not and whether information regarding action taken was given to the complainant or not and we find on the information verbally given to us that information regarding complaints received and action taken on the same has not been documented and information regarding action taken has not been given to the complainants. We have also been informed that web portal has also not been made functional so far. The Director, Mines and Geology Department, Government of Haryana is directed to ensure that web portal as directed by this Tribunal is made functional within two months and also to further ensure that the information regarding complaints received and action taken on the same is also documented and uploaded on the website of the Department and information is also given to the concerned complainant asking him to approach this Tribunal in case the complainant has any grievance

next date of hearing hereby fixed.

8. This Tribunal had, vide order dated 10.10.2022 and 29.11.2022, inter alia given direction for constitution of Authority for integrated environmental management and sustainable development of the Aravalli range. In compliance thereof Mr. Sanjeev Kaushal, Chief Secretary to Government Haryana filed his Affidavit dated 26.09.2023 regarding constitution of "Aravalli Rejuvenation Board" vide order dated 13.06.2023. In reply filed vide email dated 18.10.2023 the applicant raised objections to the constitution of the Aravalli Rejuvenation Board. Respondent no. 1 was given opportunity to file its response to the same if so desired but no specific response has been filed. Arguments on the objections will be heard on the next date of hearing hereby fixed.

9. List the matter for further consideration on 12.07.2024.

10. Interim injunctive orders passed by this Tribunal in the course of hearing on 10.10.2022 shall continue till further orders to the contrary. The Deputy Commissioners, Faridabad, Gurugram and Mewat, Commissioners of Police Faridabad and Gurugram and Superintendent of Police, Mewat are directed to take requisite steps for ensuring compliance with directions given by this Tribunal from time to time including directions given vide order dated 26.02.2021 passed by this Tribunal in **O.A No. 360/2015 titled as NGT Bar Association Vs. Virender Singh** for preventing illegal mining.

11. A copy of this order, along with a copy of the complaint, be

Police, Mewat at Nuh and Deputy Commissioners, Gurugram, Faridabad and Mewat at Nuh respectively by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 02nd 2024
ag